

NATIONAL COMPANY LAW TRIBUNAL

(21)

MUMBAI BENCH

C.P. No.: 95/14

Filed U/s.:

Item No (As Per Cause List): 21

Date :: 6/2/2018

Name & Signature of Counsel for Petitioner:

Mr. Kunal Mehta i/s
Ranjib Desai, Adv. for
Petitioners

K-M

Name & Signature of Counsel for Respondent:

Shrivardhan Deshpande, Adv.
i/s Desai & Diwanji

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Note: Kindly Handover the Attendance Sheet before Hearing.

COMMON ORDER

C.A. Nos. 114/2016 & 115/2016 In T.C.P. No. 88/397-398/CLB/MB/MAH/2014

C.A. Nos. 116/2016 & 117/2016 In T.C.P. No. 91/397-398/CLB/MB/MAH/2014

C.A. Nos. 118/2016 & 119/2016 In T.C.P. No. 92/397-398/CLB/MB/MAH/2014

C.A. Nos. 120/2016 & 121/2016 In T.C.P. No. 93/397-398/CLB/MB/MAH/2014

C.A. Nos. 122/2016 & 123/2016 In T.C.P. No. 94/397-398/CLB/MB/MAH/2014

C.A. Nos. 124/2016 & 125/2016 In T.C.P. No. 95/397-398/CLB/MB/MAH/2014

C.A. Nos. 126/2016 & 127/2016 In T.C.P. No. 96/397-398/CLB/MB/MAH/2014

C.A. Nos. 128/2016 & 129/2016 In T.C.P. No. 97/397-398/CLB/MB/MAH/2014

C.A. Nos. 130/2016 & 131/2016 In T.C.P. No. 98/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner is seeking adjournment.
3. Adjourned to **12.04.2018 at 2.30 PM** for Final Hearing.

Sd/-

**Bhaskara Pantula Mohan
Member (Judicial)
06.02.2018.**

aah

Sd/-

**M.K. Shrawat
Member (Judicial)**